

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) No. 109 of 2020

IN THE MATTER OF:

Kailashchandra Ramgopal Lohiya & Ors.

...Appellants

Vs

Vijay Sobhalal Shah & Anr.

....Respondents

Present:

**For Appellants: Mr. Rakesh Kumar and Mr. Vaibhav Sahni,
Advocates**

For Respondents: Mr. Arvind Kumar Gupta, Advocate.

ORDER
(Through Virtual Mode)

27.07.2020 Issue Notice.

Respondent No. 1 is already represented by Mr. Arvind Kumar Gupta, Advocate. Respondent No. 1 to file Reply Affidavit within two weeks. In the meanwhile, Respondent No. 2 may be serviced with Notice. If the Appellant provides the e-mail address of Respondent No. 2, let notice be also issued through e-mail.

The question of Interim Relief to be considered after Respondent No. 1 has filed Reply Affidavit within two weeks.

List the Appeal **after three weeks** under the caption 'For Admission (After Notice)'.

[Justice A.I.S. Cheema]
Member(Judicial)

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)